

Central Administrative Tribunal
Principal Bench: New Delhi

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O.A. No. 2452/94.

New Delhi, this the 9th of January, 1995.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)
HON'BLE SHRI B.K. SINGH, MEMBER (A)

Om Pal Singh,
S/o Shri Khazan Singh,
R/O C-495, Gali No. 8,
Ashok Nagar, Shahdara,
Delhi - 110 093.

Applicant

(By K.G.Sath) Advocate).

Versus

Collector of Customs,

1. New Customs House,
IGI Airport,
New Delhi.
2. Union of India through
Secretary, Govt. of India,
Ministry of Finance,
North Block, Central Secretariat,
New Delhi.

Respondents

(By none)

JUDGEMENT (ORAL)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

Shri K.G.Sath appears for the applicant. He has also supplemented this application by filing the recruitment rules particularly advertizing to the post of Farrash which is a non-selection post. It is said that the applicant

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fulfils all the qualification for the post of Farrash though he may not be eligible for regularisation as Sepoy being short of one inch of the prescribed height. In view of this the learned counsel for the applicant prays to withdraw this application with the liberty to make representation to the respondents to consider the applicant for the post of Farrash. He is also given liberty to assail any final order passed in his case on his representation, if he still aggrieves. The application is, therefore, dismissed as withdrawn. No cost.

Janardan

(B.K.SINGH)
MEMBER(A)

(J.P.SHARMA)
MEMBER(J)

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